

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

Criminal Appeal No(s). 1719/2009

BALJINDER KAUR

Appellant(s)

VERSUS

ONKAR SINGH CHEEMA & ORS.

Respondent(s)

WITH

Crl.A. No. 1720/2009

O R D E R

We have heard learned counsel for the parties and also perused the record.

We do not find any ground to interfere with the impugned order(s).

The appeals are accordingly dismissed.

Pending applications, if any, shall also stand disposed of.

.....J.
(ADARSH KUMAR GOEL)

.....J.
(UDAY UMESH LALIT)

New Delhi,
July 11, 2017.

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCriminal Appeal No(s). 1719/2009

BALJINDER KAUR

Appellant(s)

VERSUS

ONKAR SINGH CHEEMA & ORS.

Respondent(s)

WITH CrI.A. No. 1720/2009 (II)

Date : 11-07-2017 These appeals were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant(s) Mr. Dinesh Kumar Garg, AOR
Mr. Abhishek Garg, Adv.
Mr. Dhananjay Garg, Adv.
Mr. Deepak Mishra, Adv.

Mr. Jitendra Mohan Sharma, AOR

For Respondent(s) Mr. Puneet Jain, Adv.
Mr. Pratibha Jain, AOR

Mr. Jatinder Kumar Bhatia, AOR
Mr. Ajit Sharma, Adv.
Mr. Sandeep Singh, Adv.

Dr. Sumant Bharadwaj, Adv.
Ms. Mridula Ray Bharadwaj, AOR
Mr. Rakesh Kailash Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In terms of the signed order, the appeals are dismissed.

(MAHABIR SINGH)
COURT MASTER(VEENA KHERA)
ASSISTANT REGISTRAR

(Signed order is placed on the file)